

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1378

ANSWERED ON:18.07.2014

ADOPTION OF INDIAN CHILDREN . MOHAMMED FAIZAL

Mohammed Shri Faizal P.P.

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) the existing guidelines for adoption of Indian children;
- (b) whether the Government proposes or has any proposal to revise these guidelines;
- (c) if so, the details thereof and the reasons therefor;
- (d) the role and functions of Central Adoption Resource Authority (CARA); and
- (e) whether the Government proposes to set up State Adoption Resource Authority under Central Adoption Resource Authority in each State of the country and if so, the details thereof along with the time by which it is likely to be done?

**Answer**

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a): The existing Guidelines for adoption of Indian children is the 'Guidelines Governing the Adoption of Children', notified by Government of India in June, 2011.

(b) & (c): Yes, Madam. The reasons for revising the existing Guidelines are to further simplify the procedure and to minimise delay in the process of adoption. Some of the changes contemplated in the existing Guidelines are: provisions for linking the orphan/abandoned/surrendered children of all Child Care Institutions (CCIs) to the adoption system in the process; treating Non Resident Indians prospective adoptive parents at par with the domestic prospective adoptive parents; reducing the timeframe for completion of home study report from two months to one month; simplification of the procedure for inter-country family/relative adoptions.

(d): The role and functions of CARA are to promote in-country adoptions and to regulate inter-country adoptions.

(e): No, Madam. The Government has no proposal to set up the State Adoption Resource Authority under the Central Adoption Resource Authority in each State of the country. AT present, there are 26 States Adoption Resource Agencies working under the administrative control of respective States/UTs.